

3
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

CA NO. 49/97.

... D. C. Kalita & Ors. Applicant(s)
- Versus -

Union of India & Ors. Respondent(s)

Mr. B.K. Sharma, B.Mechli, L. Sarma, Advocates for Applicant(s)

Mr. G. Sarma, A.C.G.S.C. Advocates for Respondent(s)

Office Notes Date Court's Order

1. By application for leave to file
C. P. of R. 57
desirous
IPO/95 No 469753
Dated 24.2.97
B.R. Registrar
6/3/97

17.3.97 Heard Mr B.K. Sharma, learned
counsel for the applicant, and Mr. G.
Sarma, learned Addl. C.G.S.C. The
application is admitted. Issue usual
notices.

List it on 29.4.97 for written
statement.


Vice-Chairman

Steps filed on 6/3/97
27-3-97

Notice and order
were prepared to serve
on Respondent No-
1 to 6 and sent to
Despatch Section on
27-3-97.

6
Member

nkm

fr

31/3

29-4-97 Learned Addl. C.G.S.C.
Mr. G. Sarma prays for 1 week time
to file written statement. Prayer
is allowed.

List on 7-5-97 for orders.


Vice-Chairman

~~3/3~~
27-3
1-4-97

Notice issued to the
Respondent by R. post
Ad vide D. No 956 to
961 dt 31-3-97.

6
Member

lm

fr

30/4

7-5-97

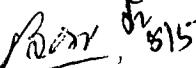
Learned counsel Mr. S. Sarma
appearing on behalf of the appli-
cant. Mr. G. Sarma learned Addl. CGSC
is not present in court to-day.

Let this case be listed ~~for~~
on 4-6-97 for filing of written
statement.


Vice-Chairman

Service of Notice
Respondent No 3 is served
in the postal Depart-
ment due to such person
notif. the applicant in writing
in his jurisdiction.

lm
Member


Vice-Chairman

②

CA 49/97

3.6.97

Mr B.K. Sharma submits that in view of the written statement and Annexure R/1 filed by the respondents, the application has become infructuous. Mr G. Sarma, learned Addl. C.G.S.C. also makes a similar submission.

25.4.97
Notice duly served
on Respondent No. 2,
4, 5.

Accordingly the application is dismissed as infructuous.

6/6
Member


Vice-Chairman

nk

28.4.97

No WJS is record. 11b

WJS is not being done

13-5-97

Written statement
filed on behalf of
The respondents
at page 38 to 46.

2.6.97

- 1) Memo of appearance
notified filed.
- 2) No rejoinder has
been filed.

2/6

6.6.97

copy of the order has
been sent to the d/s/c
for issuing the same to
the parties along with the
L/Bars of the parties.

1/6/97 dated m/d
DNG 2073 to 2079
2. 11.6.97
nk